



2026:AHJ:2288

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 18604 of 2025

Sumit Sharma

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hemant Kumar, Piyush Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Hemant Kumar, learned counsel for the petitioner seeks to withdraw the present writ petition, in which a writ, order or direction has been sought in nature of certiorari, calling for the records of the case and quashing the impugned order/letter dated 12.09.2025, issued by respondent no. 3 and to issue a writ, order or direction in nature of mandamus directing the respondent authorities to disclose the detailed written examination marks, cancelled and revise question marks and all normalization related points given by the respondent authorities to the entire shift in the written examination on the post of Assistant Operator in the Vacancy of U.P. Police Radio Cadre-Direct Recruitment 2022 and further to issue a writ, order or direction in nature of mandamus directing the respondent authorities to declare the petitioner as selected and allow him to participate in the training and thereafter also being given regular salary on the post of Assistant Operator in the Vacancy of U.P. Police Radio Cadre-Direct Recruitment 2022, on account of inherent defect, with liberty to file afresh.

2. Learned Standing Counsel has no objection to the same.

3. Accordingly, the writ petition is **dismissed as withdrawn** with the aforesaid liberty.

January 7, 2026

N.S.Rathour

(Vikas Budhwar,J.)